

**Central Administrative Tribunal Lucknow Bench Lucknow**

Original Application No. 374/2009

This the 18<sup>th</sup> day of September, 2009

Hon'ble Dr. A. K. Mishra, Member (A)

Anil Kumar Srivastava, aged about 45 years, son of Late G.C. Srivastava, resident of New Para Colony, Rajajipuram, Lucknow, presently posted as Assistant-Clerk/Typist, Divisional Office, Lucknow.

Applicant

By Advocate Sri B.R. Singh.

Versus

1. Director General, Nehru Yuva Knedra Sansthan, Delhi.
2. Zonal Director, Nehru Yuva Kendra Sansthan Lucknow, 3/90, Vikash, Gomti Nagar, Lucknow.

Respondents

By Advocate Sri S. P. Singh.

Order (Oral)

By Hon'ble Dr. A. K. Mishra, Member (A)

Heard the learned counsel for the parties.

2. The learned counsel for the applicant submits that the applicant has been transferred from Lucknow to Mau and his spouse is working at Lucknow. He requests that the respondent authorities may consider his application for cancellation of the transfer on the ground that his spouse is working at Lucknow. He submits that his purpose would be served, if a direction is given to respondent No. 2 to consider his representation dated 5.9.2009 (Annexure 7) and pass a reasoned order. He further requests that till disposal of his representation, no coercive action should be taken against him.

3. The respondents counsel has no objection.

4. Accordingly, the original application is disposed of with a direction to Respondent No. 2 to consider the representation dated 5.9.2009 of the applicant and pass a reasoned order according to rules within a period of one month from the date of supply of copy of this order. If a copy of this order is supplied within a week, no coercive action should be taken against him till the disposal of his representation. No cost.

  
**(Dr. A.K. Mishra)**  
**Member (A)**